(TO BE PUBLISHED IN DELHI GAZETTE PART-IV EXTRA-ORDINARY) GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI (DEPARTMENT OF LAW, JUSTICE & LEGISLATIVE AFFAIRS) 8TH LEVEL, C-WING, DELHI SECRETARIAT, I.P. ESTATE, NEW DELHI – 110002.

No.F.6/12/2011-Judl./664-669

Dated: 2 6 2011

NOTIFICATION

No.F.6/12/2011-Judl./ In pursuance of the provisions of Rule 14 of the Delhi Higher Judicial Service Rules, 1970, as amended upto date, the Lt. Governor of the National Capital Territory of Delhi, in consultation with the High Court of Delhi, terminates the services of Mr. Sirandip Singh Panag, an officer of Delhi Higher Judicial Service with immediate effect.

By order and in the name of the Lt. Governor of National Capital Territory of Delhi

-Sel

(Tarun Sahrawat) Additional Secretary (Law)

No.F.6/12/2011-Judl./ 664-669

Dated: 2/6/2011

Copy to:

- 1. The Secretary to the Govt. of India, Department Justice, Ministry of Law & Justice, New Delhi.
- 2. The Registrar General, High Court of Delhi, New Delhi.
- 3. The District Judge-I & Sessions Judge, Delhi.
- 4. The Special Secretary (GAD/Coord.), Govt. of NCT of Delhi, Delhi Secretariat, New Delhi for publication in the Delhi Gazette (Ordinary Part-IV), in duplicate together with its Hindi version with the request that five copies of the Gazette, as soon as published, may please be sent to this department for official use.
- 5. Officers Concerned through the Registrar General, High Court of Delhi, New Delhi.
- 6. The Controller of Accounts, Govt. of NCT of Delhi, New Delhi.
- 7. Guard file.

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(Tarun Sahrawat) Additional Secretary (Law)